

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 3594/2016**

New, Delhi, This the 21<sup>st</sup> day of October, 2016.

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Sonia W/o. Sh. Akhilesh Singh  
Transfer/Group-C,  
Aged about 30 years,  
R/o. H. No. 951, Arun Vihar Appts.  
Sec-29, Noida.

.....Applicant

(By Advocate: Mr. U. Srivastava)

Versus

1. Employees State Insurance Corporation  
Through the Director General, ESIC Hqrs.  
Panchdeep Bhawan, CIG Marg, New Delhi.
2. Director General, D(M)D,  
ESIC Scheme Dispensary Complex,  
Tilak Vihar, New Delhi.
3. Sh. Mukesh Kumar, Dy. Director (Admn).  
ESIC, Directorate (Medical) Noida,  
ESI Modal Hospital, Sec-24, Noida (UP).
4. Dr. Meena Doda, Head of Department (OT)  
ESI Modal Hospital, Sec-24, Noida (UP).
5. Harish Chand, OT Tech., ESI Modal Hospital,  
Sec-24, Noida (UP). ....Respondents

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J).**

The main grievance of the learned counsel, at this stage, is that, although, the applicant has already filed representation dated 08.10.2016 (Annexure A/7), for redressal of her grievance, but, the same has not yet been decided by the appropriate authority.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main Original Application (O.A) is

disposed of with a direction to the Director General, ESIC (respondent no. 1), to sympathetically consider the indicated representation (Annexure A/7), already filed by the applicant, by passing a speaking order, in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

3. Meanwhile, the respondents are directed to maintain the status-quo with regard to the service of the applicant.

Order **Dasti.**

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)  
21.10.2016

/Mbt/